Central Administrative Tribunal Principal Bench, New Delhi

OA No.3752/2013

New Delhi, this the 21th day of August, 2018

Hon'ble Sh. K.N. Shrivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member(J)

Mohd. Riyaz, S/o Shri Khaju Khan, R/o H.No. H-1, Tehkhand Village, Mavi Mohla, Okhla Phase-I, New Delhi.

...Applicant

(By Advocate : Shri U. Srivastava)

Versus

Delhi Transport Corporation through

- The Chairman cum Managing Director, DTC Head Office Indraprastha Estate, New Delhi.
- 2. The Depot Manager, DTC, Tehkhand Depot, New Delhi.

...Respondents

(By Advocate : Ms. Arti Mahajan Shedha)

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A):-

Shri U. Srivastava, learned counsel for applicant submits that during the pendency of this OA, the respondents have terminated the services of the applicant vide order dated 18.01.2018. He

further submits that in view of this order, the OA has become infructuous and he would like to withdraw the same with liberty to file a fresh one, challenging the termination order. Prayer allowed.

2. Accordingly, the OA is dismissed as withdrawn with liberty as prayed for. No costs.

(S.N. Terdal) Member (J) (K.N. Shrivastava)
Member (A)

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